

**Central Administrative Tribunal
Principal Bench**

**CP No.710/2017
in
OA No.2748/2015**

New Delhi, this the 25th day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. Tijender,
S/o Shri Ravidutt Sharma,
R/o Flat No.E-4,
MCD Officers Flats,
10, Rajpur Road,
Civil Lines,
Delhi-110054.

...Applicant

(In person)

Versus

1. Shri Madhup Vyas,
Commissioner,
North Delhi Municipal Corporation,
4th Floor, SPM Mukherjee Civic Centre,
Minto Road,
New Delhi-110002.
2. Shri Deepak Hastir,
Addl. Commissioner,
Lands & Estate,
North Delhi Municipal Corporation,
5th Floor, SPM Mukherjee Civic Centre,
Minto Road,
New Delhi-110002.
3. Shri R.K. Meena,
Deputy Commissioner,
Lands & Estate,
North Delhi Municipal Corporation,
7th Floor, SPM Mukherjee Civic Centre,
Minto Road,
New Delhi-110002.

4. Shri B.K. Shah,
Executive Engineer (Maintenance-II),
Civil Lines Zone, (Now City Sadar Paharganj Zone),
North Delhi Municipal Corporation,
Delhi-110054.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the applicant who appeared in person.

2. The OA No.2748/2015 filed by the applicant was disposed of on 03.12.2015, as under :-

“4. Since the official respondents have no objection to consider his case and to pass appropriate orders, the OA is disposed of by directing the respondents to consider the representation dated 22.05.2015 (Annexure A-6) of the applicant and pass an appropriate reasoned and speaking order within four weeks from the date of receipt of a copy of this order, in accordance with law. No costs .

All the MAs are also disposed of .”

3. Alleging non-implementation of the aforesaid order, the applicant filed the CP No.215/2016, which was closed on 03.06.2016, as under :-

“Heard both sides.

2. When this matter is taken up for hearing, the learned counsel for the respondents while producing an order dated 30.05.2016 submits that they have fully complied with the orders of this Tribunal.

3. In the circumstances, the Contempt Petition is closed. Notices issued to the respondents are discharged. No costs.”

4. In view of the compliance of the orders of this Tribunal in the OA, as recorded in the CP, we do not find any merit in the instant second CP. Accordingly, the same is dismissed. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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